

DIVISION BENCH  
COURT - II

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/198(KB)2021  
IA(I.B.C)/632(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UCO BANK VS SANJAY PRAKASH BANSAL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kumar Ray, Adv. ] For the Financial Creditor  
Ms. Rituparna Sanyal, Adv. ]  
Ms. Zeba Khan, Adv. ]  
Ms. Muskan Saha, Adv. ]  
  
Mr. Vinay Goyenka, RP ] For the Resolution Professional  
  
Ms. Deblina Ganguly, Adv. ] For the Personal Guarantor

**ORDER**

1. Learned Counsel/Resolution Professional-in-Person present.
2. Learned Counsel Ms. Debleena Ganguly appearing on behalf of the Personal Guarantor submits that she wants to file an objection to the report filed by the Resolution Professional. Let the same be done within a period of one week.
3. It is made clear that no further adjournment will be granted in this matter.
4. List this matter for arguments on **15<sup>th</sup> May, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**